

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:5678  
ANSWERED ON:10.05.2012  
FUNDS FOR PROVIDING MINIMUM FACILITIES  
Singh Shri Jagada Nand

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has requested the State Governments and High Courts to assess the funds required for providing minimum facilities in courts complexes and to furnish assessment of expenditure;
- (b) if so, the details of the estimated expenditure thereof, State-wise;
- (c) whether the funds have been arranged to complete this scheme in the 11th Five Year Plan;
- (d) if so, the funds provided to States so far and State-wise details thereof; and
- (e) the time by which estimated amount will be provided for basic requirement in subordinate courts and all requirements would be met for strengthening judicial system?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (e): The primary responsibility of providing infrastructure facilities for the subordinate judiciary is that of the respective State Governments. It is the State Governments which lay down the basic requirements in this regard. However, to augment the resources of the State Governments, a Centrally Sponsored Scheme for development of infrastructure facilities for subordinate judiciary has been under implementation since 1993-94. Under this scheme, Central assistance is being provided for construction of both the court buildings and residential quarters for judicial officers.

The Government has increased its share of financial assistance by revising the earlier funding pattern from 50:50 to 75:25 for States other than North Eastern States, from 2011-12 onwards. The funding pattern for the North Eastern States is 90:10 which has been in force w.e.f. 2010-11. An assessment of requirement of funds was made in 2011 at Rs. 7345 crore which would be needed for infrastructure requirement of the subordinate judiciary for a period of five years from 2011-12 to 2015-16. State-wise estimated requirement of funds is at Annex-I. The Scheme is proposed to be continued in the 12th Five year Plan and an amount of Rs. 5000 crore as Central share, has been proposed for the 12th Plan Period.

Under the Scheme, Rs. 1840.90 crore have been provided to the States since its inception. Out of estimated central share of Rs. 5510 crores, Rs. 595.54 crore have been released in 2011-12. State-wise details of funds released under the Scheme are at Annex II.